

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 104
(IB)-348(ND)/2017
New IA-2896/2021

IN THE MATTER OF:

Rachna Sarees

... **Applicant/Petitioner**

Versus

Charming Apparels Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 14.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

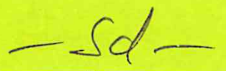
SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Heerika Shukla Advocate for the erstwhile RP

ORDER

New IA-2896/2021: By filing this application, the Applicant has prayed to take on record the final implementation of the Resolution Plan on record and further prayed to dispose of the pending Avoidance Applications filed under Section 66 being Company Application No. 377/ND/2019 and under Section 19(2) IBC, 2016 being Company Application No. 325/2019.

In the course of hearing, Ld. Counsel further submits that she has received the instruction from RP to keep these Applications pending. List the matter on 18th August, 2021. The RP is directed to be appear on the next date of hearing through VC.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)